

[Authorised English Translation]

**HARYANA GOVERNMENT
ADMINISTRATION OF JUSTICE DEPARTMENT**

Notification

The 17th January, 2020

No. S.O. 9/C.A. 4/2016/S. 3 and 3A/2020.— In exercise of the powers conferred by sub-section (1) of section 3 and section 3A of the Commercial Courts Act, 2015 (Central Act 4 of 2016) and in supersession of the Haryana Government, Administration of Justice Department, Notification No. S.O. 65/C.A. 4/2016/S. 3A/2019, dated the 30th August, 2019, the Governor of Haryana after consultation with the High Court of Punjab and Haryana hereby constitute exclusive Commercial Court at Gurugram to decide the case of the specified value of more than fifty lac rupees, pertaining to Gurugram Sessions Division and further designates the said Court to be the Commercial Appellate Courts, to decide the appeals arising out of the judgments, decrees and orders of the Courts of the Civil Judge (Senior Division)/Additional Civil Judge (Senior Division) and Civil Judge (Junior Division, having more than five years Service) of Gurugram Session Division, for the purpose of exercising the jurisdiction and powers conferred on the said Courts under the aforesaid Act.

VIJAI VARDHAN,
Additional Chief Secretary to Government Haryana,
Administration of Justice Department.